

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 109 of 2020

In the matter of:

Kailashchandra Ramgopal Lohiya & Ors.

....Appellants

Vs.

Vijay Sobhalal Shah & Anr.

....Respondents

Present

For Appellants: Mr. Rakesh Kumar, Advocate.

**For Respondents: Ms. Henna George, Mr. Arvind Kr. Gupta & Ms. Purti Marwah Gupta (Caveator).
Mr. Amitabh Tewari, For R-2.**

ORDER
(Virtual Mode)

16.12.2020: In view of the fact that the pleadings have been completed in the matter, the Learned Counsels appearing for the Appellants as well as the Respondents are required to file 'Notes of Submissions' containing not more than three pages within three days from today and the Learned Counsels have to exchange the 'Notes of Submissions' between them, before the next date of hearing.

The Office of the Registry is directed to List the matter on **11th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Sim/ nn